

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat
Srinagar/Jammu

Notification

Jammu, the 20th February, 2026

S.O 50 .- In exercise of the powers conferred under sub-section (1) of section 14 of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Government hereby appoint Shri Zulfikar Mohd Shafi, District Mineral Officer, Baramulla to be the Executive Magistrate, who shall exercise all the power of an Executive Magistrate within his territorial jurisdiction of District Baramulla.

By Order of the Government of Jammu and Kashmir

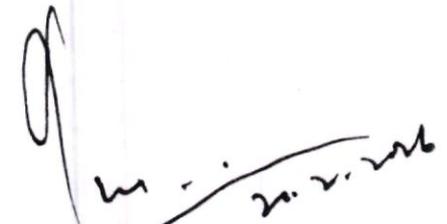
Sd/-
(Achal Sethi)
Commissioner/Secretary to the Government

No. LAW-Powr/25/2022-10

Dated :- 20 -02 - 2026

Copy to the:-

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
2. Divisional Commissioner, Kashmir.
3. Secretary to Government, Revenue Department.
4. District Magistrate Baramulla. This is with reference to letter No. DCB/PS/911 Dated:-19-02-2026.
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. S.O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C).
- Incharge Website section


Additional Secretary to Government
Department of Law, Justice & PA

